



ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ

ನಂ.ಉಪಲೋಕ್-2/ಡಿಇ/96/2021/ಎ.ಆರ್.ಇ-11

ಬಹುಮಹಡಿಗಳ ಕಟ್ಟಡ  
ಡಾ:ಬಿ.ಆರ್.ಅಂಬೇಡ್ಕರ್ ವೀದಿ  
ಬೆಂಗಳೂರು-560001  
ದಿನಾಂಕ:10-08-2023

-:: ಶಿಫಾರಸು ::-

ವಿಷಯ: ಶ್ರೀಮತಿ ಆಶಾ, ರೇಷ್ಮೆ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು, ತಾಂತ್ರಿಕ ಸೇವಾ ಕೇಂದ್ರ, ಚಳ್ಳಕೆರೆ ತಾಲ್ಲೂಕು, ಚಿತ್ರದುರ್ಗ ಜಿಲ್ಲೆ ರವರ ವಿರುದ್ಧದ ಇಲಾಖಾ ವಿಚಾರಣೆ ಕುರಿತು.

- ಉಲ್ಲೇಖ: 1) ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ:ತೋಇ 11 ರೇಸೇವಿ 2021, ಬೆಂಗಳೂರು, ದಿನಾಂಕ:10/06/2021.  
2) ಉಪಲೋಕಾಯುಕ್ತರು, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಬೆಂಗಳೂರು ರವರ ನಾಮನಿರ್ದೇಶನ ಆದೇಶ ಸಂ.ಉಪಲೋಕ್-2/ಡಿಇ/96/2021, ಬೆಂಗಳೂರು, ದಿ:13/07/2021.  
3) ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು-11, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬೆಂಗಳೂರು ರವರ ವಿಚಾರಣಾ ವರದಿ ದಿ:31/07/2023.

\*\*\*\*\*

ಸರ್ಕಾರದ ಆದೇಶ ದಿನಾಂಕ:10/06/2021 ರಂತೆ ಶ್ರೀಮತಿ ಆಶಾ, ರೇಷ್ಮೆ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು, ತಾಂತ್ರಿಕ ಸೇವಾ ಕೇಂದ್ರ, ಚಳ್ಳಕೆರೆ ತಾಲ್ಲೂಕು, ಚಿತ್ರದುರ್ಗ ಜಿಲ್ಲೆ (ಇನ್ನು ಮುಂದೆ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು/ಅಧಿಕಾರಿ ಅಂದರೆ ಚಿಕ್ಕದಾಗಿ 'ಆ.ಸ.ನೌಕರರು' ಎಂದು ಸಂಭೋದಿಸಲಾಗುವುದು) ರವರ ವಿರುದ್ಧ ಶಿಸ್ತು ಪ್ರಕ್ರಿಯೆಯನ್ನು ಕೈಗೊಂಡು ವಿಚಾರಣೆ ಮಾಡಿ, ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ಈ ಸಂಸ್ಥೆಗೆ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ವಹಿಸಿರುತ್ತದೆ.

2. ಈ ಸಂಸ್ಥೆಯ ನಾಮನಿರ್ದೇಶನದ ಆದೇಶ ಸಂಖ್ಯೆ:ಉಪಲೋಕ್-2 /ಡಿಇ/96/2021, ಬೆಂಗಳೂರು, ದಿನಾಂಕ:13/07/2021ರ ರೀತ್ಯಾ ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು-11 ರವರಿಗೆ 'ಆ.ಸ.ನೌಕರರ' ವಿರುದ್ಧ ದೋಷಾರೋಪಣಾ ಪಟ್ಟಿ ತಯಾರು ಮಾಡಿ, ವಿಚಾರಣೆ ನಡೆಸಿ, ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ಆದೇಶ ಹೊರಡಿಸಲಾಗಿರುತ್ತದೆ.

3. ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀಮತಿ ಆಶಾ, ರೇಷ್ಮೆ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು, ತಾಂತ್ರಿಕ ಸೇವಾ ಕೇಂದ್ರ, ಚಳ್ಳಕೆರೆ ತಾಲ್ಲೂಕು, ಚಿತ್ರದುರ್ಗ ಜಿಲ್ಲೆ ರವರ ವಿರುದ್ಧ ಈ ಕೆಳಗಿನ ದೋಷಾರೋಪಣೆಗಾಗಿ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಲಾಯಿತು.

**ಅನುಬಂಧ-1**  
**ದೋಷಾರೋಪಣೆ**

That, you have selected 8 beneficiaries as shown below who are not entitled for subsidy for installing Drip Irrigation for cultivation of sericulture crop under CDP Scheme for 2013-14, as the 8 beneficiaries did not own minimum 1 hectare i.e., 2.47 acres, of sericulture crop extent, and thereby you have committed misconduct, dereliction of duty, acted in a manner unbecoming of a Government servant and not maintained absolute integrity, violating Rule 3(1)(i) to (iii) of K.C.S. (Conduct) Rules, 1966.

The details of 8 beneficiaries are as under:

ಕ್ರ.ಸಂ	ಫಲಾನುಭವಿಗಳ ಹೆಸರು ಮತ್ತು ವಿಳಾಸ	ಸರ್ವೆ ನಂಬರ್	ಹಿಪ್ಪನೇರಳೆ ವಿಸ್ತೀರ್ಣ (ಎಕರೆಗಳಲ್ಲಿ)	ಸಹಾಯಧನ ಮೊತ್ತ	ಷರಾ (ಲಗತ್ತುಗಳು)

1	ಯು.ಶಿವಪ್ಪ ಬಿನ್ ಕೆ.ಹೆಚ್.ಉದ್ದಾಳಪ್ಪ ಕೋನಸಾಗರ	249/2	2.20	ರೂ.87838/-	ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳ ಬೆಳೆ ದೃಢೀಕರಣ ಪತ್ರ, ಪಹಣಿ & ಮಂಜೂರಾತಿ ಆದೇಶ ಪ್ರತಿ
2	ಸಣ್ಣನೀಲಪ್ಪ ಬಿನ್ ನಿಂಗಪ್ಪ ಕೋನಸಾಗರ	231/3 & 231/4ಎ	2.20	ರೂ.87838/-	ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳ ಬೆಳೆ ದೃಢೀಕರಣ ಪತ್ರ, ಪಹಣಿ & ಮಂಜೂರಾತಿ ಆದೇಶ ಪ್ರತಿ
3	ದೊಡ್ಡತಿಪ್ಪೇಸ್ವಾಮಿ ಬಿನ್ ಕೆ.ಸಣ್ಣ ತಿಪ್ಪೇಸ್ವಾಮಿ, ಕೋನಸಾಗರ	266	2.14	ರೂ.82567/-	ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳ ಬೆಳೆ ದೃಢೀಕರಣ ಪತ್ರ, ಪಹಣಿ & ಮಂಜೂರಾತಿ ಆದೇಶ ಪ್ರತಿ
4	ಸಣ್ಣತಿಪ್ಪೇಸ್ವಾಮಿ ಬಿನ್ ಸಣ್ಣಚನ್ನಪ್ಪ ಕೋನಸಾಗರ	265/2ಎ ಪಿ5 & 267/2ಎ ಪಿ2	2.20	ರೂ.87838/-	ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳ ಬೆಳೆ ದೃಢೀಕರಣ ಪತ್ರ, ಪಹಣಿ & ಮಂಜೂರಾತಿ ಆದೇಶ ಪ್ರತಿ
5	ರೇಣುಕಮ್ಮ ಕೋಂ ಬಿ.ಮಹಂತೇಶ್ ಕೊಂಡಹಳ್ಳಿ	25/7 & 25/8	2.16	ರೂ.84324/-	ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳ ಬೆಳೆ ದೃಢೀಕರಣ ಪತ್ರ, ಪಹಣಿ & ಮಂಜೂರಾತಿ ಆದೇಶ ಪ್ರತಿ
6	ತಿಪ್ಪೇಸ್ವಾಮಿ ಬಿನ್ ಹು.ಗಿರಿಯಪ್ಪ ಕೊಂಡಹಳ್ಳಿ	25/1ಎ2	2.20	ರೂ.87838/-	ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳ ಬೆಳೆ ದೃಢೀಕರಣ ಪತ್ರ, ಪಹಣಿ & ಮಂಜೂರಾತಿ ಆದೇಶ ಪ್ರತಿ
7	ಬಾಪೂರಿನಾಯ್ಕ ಬಿನ್ ಭೀಮನಾಯ್ಕತಿಮ್ಮ ಣ್ಣ ಹಳ್ಳಿ	58/2ಬಿ2	2.00	ರೂ.70270/-	ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳ ಬೆಳೆ ದೃಢೀಕರಣ ಪತ್ರ, ಪಹಣಿ & ಮಂಜೂರಾತಿ ಆದೇಶ ಪ್ರತಿ
8	ಲಲಿತಬಾಯಿ ಬಿನ್ ಹರಿಶ್ಚಂದ್ರನಾಯ್ಕ ತಿಮ್ಮಣ್ಣನಹಳ್ಳಿ	113/ಪಿ2	2.20	ರೂ.87838/-	ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳ ಬೆಳೆ ದೃಢೀಕರಣ ಪತ್ರ, ಪಹಣಿ & ಮಂಜೂರಾತಿ ಆದೇಶ ಪ್ರತಿ

4. ವಿಚಾರಣಾಧಿಕಾರಿ (ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು-11), ಕರ್ನಾಟಕ  
ಲೋಕಾಯುಕ್ತ, ಬೆಂಗಳೂರು ರವರು ಮೌಖಿಕ ಮತ್ತು ದಾಖಲಾತಿಗಳ ಸಾಕ್ಷ್ಯಗಳನ್ನು

L

ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಿ, ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀಮತಿ ಆಶಾ, ರೇಷ್ಮೆ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು, ತಾಂತ್ರಿಕ ಸೇವಾ ಕೇಂದ್ರ, ಚಳ್ಳಕೆರೆ ತಾಲ್ಲೂಕು, ಚಿತ್ರದುರ್ಗ ಜಿಲ್ಲೆ ರವರ ವಿರುದ್ಧ ಮೇಲ್ಕಾಣಿಸಿದ ದೋಷಾರೋಪಣೆಯನ್ನು ಸಾಬೀತುಪಡಿಸುವಲ್ಲಿ ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರವು 'ವಿಫಲವಾಗಿರುತ್ತದೆ' ಎಂದು ಅಭಿಪ್ರಾಯಿಸಿದ್ದಾರೆ.

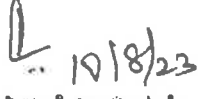
5. ವಿಚಾರಣಾಧಿಕಾರಿಯವರು ಸಲ್ಲಿಸಿರುವ ವಿಚಾರಣಾ ವರದಿಯನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ, ವಿಚಾರಣಾಧಿಕಾರಿಯವರು ಆ.ಸ.ನೌಕರರ ವಿರುದ್ಧ ದೋಷಾರೋಪಣೆಯನ್ನು ಸಾಬೀತುಪಡಿಸಲು ಇಬ್ಬರು ಸಾಕ್ಷಿಗಳನ್ನು ಅರಬಿ ಪಿ.ಡಬ್ಲ್ಯೂ-1 ಮತ್ತು ಪಿ.ಡಬ್ಲ್ಯೂ-2 ರಂತೆ ವಿಚಾರಣೆಗೆ ಒಳಪಡಿಸಿ, ನಿಶಾನೆ ಪಿ-1 ರಿಂದ ಪಿ-19 ರಂತೆ ದಾಖಲಾತಿಗಳನ್ನು ಗುರುತಿಸಿಕೊಂಡಿದ್ದಾರೆ. ಆ.ಸ.ನೌಕರರು ಸ್ವತಃ ಅವರನ್ನು ಪಿ.ಡಬ್ಲ್ಯೂ-1 ಎಂದು ಸಾಕ್ಷಿಯಾಗಿ ವಿಚಾರಣೆಗೆ ಒಳಪಡಿಸಿಕೊಂಡು, ನಿಶಾನೆ ಪಿ-1 ರಿಂದ 3 ರಂತೆ ದಾಖಲಾತಿಗಳನ್ನು ಗುರುತಿಸಿಕೊಂಡಿರುತ್ತಾರೆ.

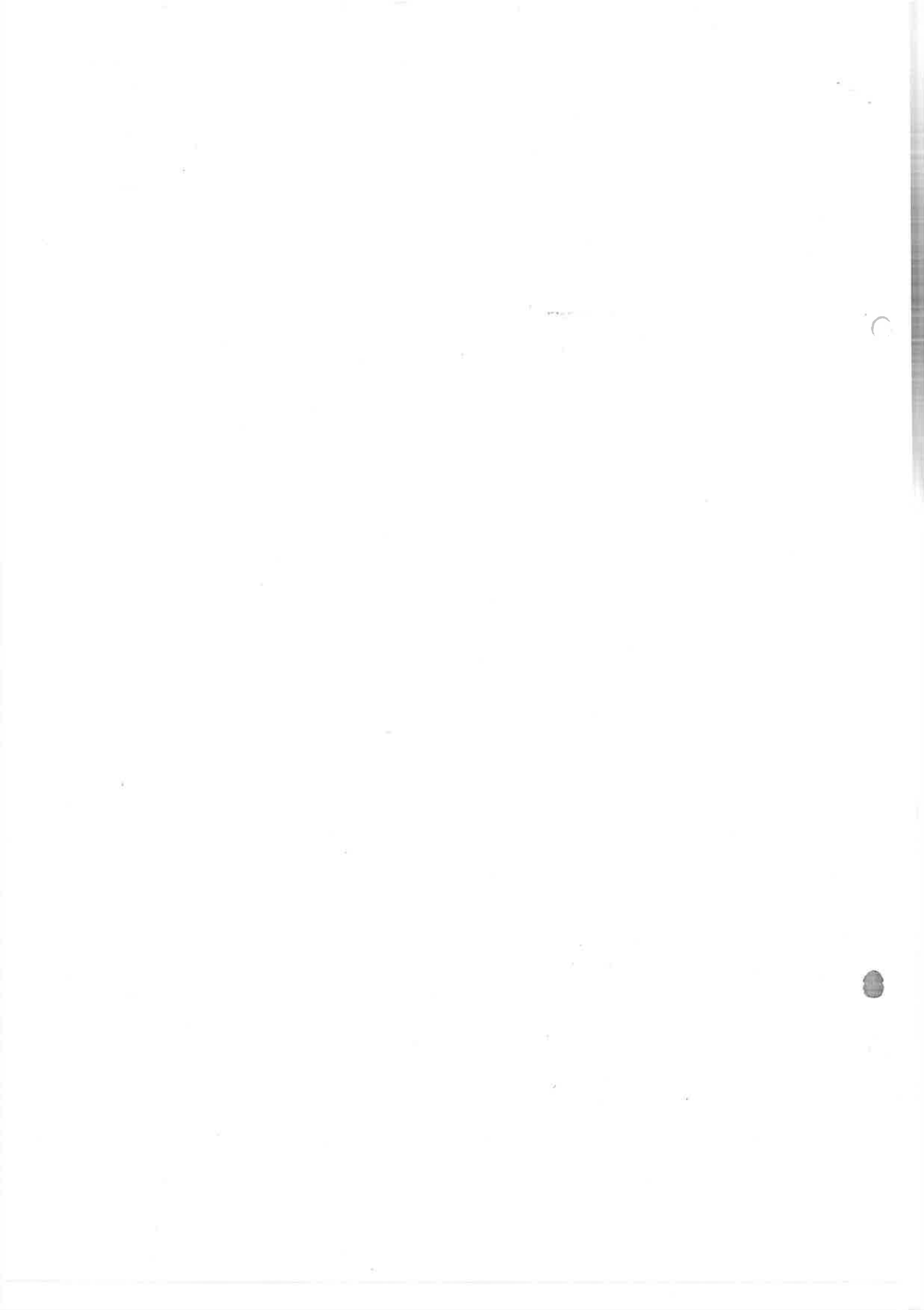
6. ಆ.ಸ.ನೌಕರರ ವಿರುದ್ಧ ಆಪಾದಿಸಿದ ಆರೋಪಗಳ ಬಗ್ಗೆ ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ವಿಚಾರಣಾ ವರದಿ ಹಾಗೂ ಅದಕ್ಕೆ ಪೂರಕವಾಗಿ ಸಲ್ಲಿಸಿರುವ ದಾಖಲಾತಿಗಳನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಲಾಗಿ, ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ವಿಚಾರಣಾ ವರದಿಯಲ್ಲಿ ಹಸ್ತಕ್ಷೇಪ ಮಾಡಲು ಯಾವುದೇ ಸಕಾರಣಗಳು ಕಂಡುಬಂದಿರುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ, ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ವಿಚಾರಣಾ ವರದಿಯನ್ನು ಅಂಗೀಕರಿಸಿ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀಮತಿ ಆಶಾ, ರೇಷ್ಮೆ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು, ತಾಂತ್ರಿಕ ಸೇವಾ ಕೇಂದ್ರ, ಚಳ್ಳಕೆರೆ ತಾಲ್ಲೂಕು, ಚಿತ್ರದುರ್ಗ ಜಿಲ್ಲೆ ರವರ

ವಿರುದ್ಧ ಹೊರಿಸಲಾದ ಆರೋಪಗಳಿಂದ 'ದೋಷಮುಕ್ತಗೊಳಿಸಲು' ಈ ಮೂಲಕ ಸರ್ಕಾರಕ್ಕೆ ಶಿಫಾರಸು ಮಾಡಿದೆ.

7. ಸದರಿ ವಿಷಯದಲ್ಲಿ ತೆಗೆದುಕೊಂಡ ಕ್ರಮವನ್ನು ಈ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ತಿಳಿಸತಕ್ಕದ್ದು.

ಸಂಬಂಧಪಟ್ಟ ದಾಖಲೆಗಳನ್ನು ಇದರೊಂದಿಗೆ ಲಗತ್ತಿಸಿದೆ.

  
(ನ್ಯಾಯಮೂರ್ತಿ ಕೆ.ಎನ್.ಘಣೇಂದ್ರ)  
ಉಪಲೋಕಾಯುಕ್ತ-2  
ಕರ್ನಾಟಕ ರಾಜ್ಯ



**KARNATAKA LOKAYUKTA**

NO. UPLOK-2/DE/96/2021/ARE-11

M.S.Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001,  
Date: 31/07/2023.

**:: ENQUIRY REPORT ::**

Sub: Departmental Enquiry against  
Smt. Asha, Assistant Director of Sericulture,  
Technical Service Centre, Challakere Taluk,  
Chitradurga District -reg.

Ref: 1. Report under section 12(3) of the KLA Act.  
1984 in No.Compt/Uplok/BD/  
1226/2014/DRE-4, dated:30/03/2021.

2. Government Order No. ತೋಇ 11 ರೇಸೇವಿ 2021,  
ಬೆಂಗಳೂರು, ದಿ:10/06/2021.

3. Nomination Order No. UPLOK-  
2/DE/96/2021, Bengaluru, dated  
13/07/2021.

\*\*\*\*\*

The Departmental Enquiry is initiated against Smt. Asha, Assistant Director of Sericulture, Technical Service Centre, Challakere Taluk, Chitradurga District (hereinafter referred to as the Delinquent Government Official, in short DGO). On the basis of the complaint dated 05/05/2014 filed by the complainant, Sri.Lakshmana Reddy B.T. S/o Thimma Reddy B., Bedareddy

  
31/7

Post, Challakere Taluk, Chitradurga District (hereinafter referred to as 'complainant'). The allegations in the complaint is that DGO while working as Assistant Director of Sericulture, Technical Service Centre, Challakere Taluk, Chitradurga District in 2013-14, has selected 3 beneficiaries i.e., 1) Doddathippeswamy S/o. K.Sanna Thippeswamy, 2) Renukamma W/o.G.Mahanthesh Kondlahalli, and 3) Bapoorinaika S/o. Bhimanaika Thimmannahalli who are not entitled for subsidy in respect of installing Drip Irrigation for cultivation of sericulture crop under CDP Scheme for the year 2013-14 as the beneficiaries did not own minimum one hectar i.e., 2.47 acres of sericulture crop extent and thereby DGO has committed dereliction of duty, acted in a manner unbecoming of a Government servant and not maintained absolute integrity besides, devotion to duty and committed misconduct as enumerated under Rule 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules 1966.

2. The Hon'ble Upalokayukta on perusal of complaint, comments of DGO and other documents, found prima facie case and forwarded report dated 30/03/2021 U/s 12(3) of Karnataka Lokayukta Act, 1984, recommended the competent authority to initiate disciplinary proceedings against the DGO and to entrust the enquiry to the Hon'ble Upalokayukta, Karnataka under Rule 14-A of the KCS (CC& A) Rules 1957. The Government by order dated 10/06/2021 entrusted the matter to the Hon'ble Upalokayukta. The Hon'ble Upalokayukta by order dated

  
31/7



13/07/2021, nominated Additional Registrar Enquiries-11 to conduct the enquiry.

3. The Articles of charge as framed by Additional Registrar Enquiries-11 is as follows:

ANNEXURE-I

CHARGE:-

That, you have selected 8 beneficiaries as shown below who are not entitled for subsidy for installing Drip Irrigation for cultivation of sericulture crop under CDP Scheme for 2013-14, as the 8 beneficiaries did not own minimum 1 hectare i.e., 2.47 acres, of sericulture crop extent, and thereby you have committed misconduct, dereliction of duty, acted in a manner unbecoming of a Government servant and not maintained absolute integrity, violating Rule 3(1)(i) to (iii) of K.C.S. (Conduct) Rules, 1966.

The details of 8 beneficiaries are as under:

ಕ್ರ.ಸಂ	ಫಲಾನುಭವಿಗಳ ಹೆಸರು ಮತ್ತು ವಿಳಾಸ	ಸರ್ವೆ ನಂಬರ್	ಹಿಪ್ಪನೇರಳೆ ವಿಸ್ತೀರ್ಣ (ಎಕರೆಗಳಲ್ಲಿ)	ಸಹಾಯಧನ ಮೊತ್ತ	ಷರಾ (ಲಗತ್ತುಗಳು)
1	ಯು.ಶಿವಪ್ಪ ಬಿನ್ ಕೆ.ಹೆಚ್.ಉದ್ದಾಳಪ್ಪ ಕೋನಸಾಗರ	249/2	2.20	ರೂ.87838/-	ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳ ಬೆಳೆ ದೃಢೀಕರಣ ಪತ್ರ, ಪಹಣಿ & ಮಂಜೂರಾತಿ ಆದೇಶ ಪ್ರತಿ
2	ಸಣ್ಣನೀಲಪ್ಪ ಬಿನ್ ನಿಂಗಪ್ಪ ಕೋನಸಾಗರ	231/3 & 231/4ಎ	2.20	ರೂ.87838/-	ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳ ಬೆಳೆ ದೃಢೀಕರಣ ಪತ್ರ, ಪಹಣಿ & ಮಂಜೂರಾತಿ ಆದೇಶ ಪ್ರತಿ
3	ದೊಡ್ಡತಿಪ್ಪೇಸ್ವಾಮಿ	266	2.14	ರೂ.82567/-	ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳ ಬೆಳೆ

3/17

	ಬಿನ್ ಕೆ.ಸಣ್ಣ ತಿಪ್ಪೇಸ್ವಾಮಿ, ಕೋನಸಾಗರ				ದೃಢೀಕರಣ ಪತ್ರ, ಪಹಣಿ & ಮಂಜೂರಾತಿ ಆದೇಶ ಪ್ರತಿ
4	ಸಣ್ಣತಿಪ್ಪೇಸ್ವಾಮಿ ಬಿನ್ ಸಣ್ಣಚನ್ನಪ್ಪ ಕೋನಸಾಗರ	265/2ಎಪಿ5 & 267/2ಎಪಿ 2	2.20	ರೂ.87838/-	ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳ ಬೆಳೆ ದೃಢೀಕರಣ ಪತ್ರ, ಪಹಣಿ & ಮಂಜೂರಾತಿ ಆದೇಶ ಪ್ರತಿ
5	ರೇಣುಕಮ್ಮ ಕೋಂ ಜಿ.ಮಹಂತೇಶ್ ಕೊಂಡಹಳ್ಳಿ	25/7 & 25/8	2.16	ರೂ.84324/-	ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳ ಬೆಳೆ ದೃಢೀಕರಣ ಪತ್ರ, ಪಹಣಿ & ಮಂಜೂರಾತಿ ಆದೇಶ ಪ್ರತಿ
6	ತಿಪ್ಪೇಸ್ವಾಮಿ ಬಿನ್ ಹು.ಗಿರಿಯಪ್ಪ ಕೊಂಡಹಳ್ಳಿ	25/1ಎ2	2.20	ರೂ.87838/-	ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳ ಬೆಳೆ ದೃಢೀಕರಣ ಪತ್ರ, ಪಹಣಿ & ಮಂಜೂರಾತಿ ಆದೇಶ ಪ್ರತಿ
7	ಬಾಪೂರಿನಾಯ್ಕ ಬಿನ್ ಭೀಮನಾಯ್ಕತಿಮ್ಮಣ್ಣ ಹಳ್ಳಿ	58/2ಬಿ2	2.00	ರೂ.70270/-	ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳ ಬೆಳೆ ದೃಢೀಕರಣ ಪತ್ರ, ಪಹಣಿ & ಮಂಜೂರಾತಿ ಆದೇಶ ಪ್ರತಿ
8	ಲಲಿತಬಾಯಿ ಬಿನ್ ಹರಿಶ್ಚಂದ್ರನಾಯ್ಕ ತಿಮ್ಮಣ್ಣನಹಳ್ಳಿ	113/ಬಿ2	2.20	ರೂ.87838/-	ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳ ಬೆಳೆ ದೃಢೀಕರಣ ಪತ್ರ, ಪಹಣಿ & ಮಂಜೂರಾತಿ ಆದೇಶ ಪ್ರತಿ

Hence, this charge.

4. The statement of imputations of misconduct as framed by Additional Registrar Enquiries-11 is as follows:

ANNEXURE-II  
STATEMENT OF IMPUTATION OF MISCONDUCT:

Based on the complaint filed by Sri Lakshmana Reddy B.T. S/o Thimma Reddy B., Bedareddy Post, Challakere Taluk, Chitradurga District (hereinafter referred to as complainant in short), against Smt. Asha, Assistant Director of Sericulture,

31/7

Technical Service Centre, Challakere Taluk, Chitradurga District (hereinafter referred to as respondent), an investigation was taken up u/s 9 of Karnataka Lokayukta Act, 1984 on the allegations that the respondent selected the beneficiaries who are not entitled for subsidy in respect of installing Drip Irrigation for cultivation of sericulture crop under CDP Scheme for the year 2013 -2014.

2. The comments were called from the respondent on the complaint. The respondent gave reply denying all the allegations made by the complainant. Apart from denial in the reply, the respondent stated that the beneficiaries were selected based on the proposal sent by Sericulture Extension Officer, Technical Service Centre, Challakere and Regional Officer, Zilla Panchayath, Molkalmuru. The cheques were issued to the beneficiaries through the concerned Regional Officers and there is no misuse of public money.

3. The guidelines issued by the Government of Karnataka to get benefit of subsidy for installing drip irrigation under CDP Scheme for the year 2013-14 are as follows:

1. ಫಲಾನುಭವಿಯು ವೃತ್ತಿಪರ ರೇಷ್ಮೆ ಬೆಳೆಗಾರರಾಗಿರಬೇಕು.
2. ಫಲಾನುಭವಿಯು ಒಂದು ಹೆಕ್ಟೇರ್ ಗಿಂತ ಹೆಚ್ಚು ಸ್ವಂತ ಹಿಪ್ಪುನೇರಳೆ ತೋಟ ಹೊಂದಿರಬೇಕು.
3. ಸ್ವಂತ ನೀರಾವರಿ ಸೌಲಭ್ಯ ಹೊಂದಿರಬೇಕು
4. ನೋಂದಾಯಿತ ರೇಷ್ಮೆ ಬೆಳೆಗಾರರಾಗಿರಬೇಕು.

  
 3/17

5. ರೇಷ್ಮೆ ಬೆಳೆಗಾರರು, ಇಲಾಖೆಯು ಗುರುತಿಸಿರುವ ಸಂಸ್ಥೆಗಳಿಂದ ಎರಡನೇ ಹೆಕ್ಟೇರ್ ಹಿಪ್ಪುನೇರಳೆ ತೋಟಕ್ಕೆ ಹನಿ ನೀರಾವರಿ ಸೌಲಭ್ಯ ಅಳವಡಿಸಿಕೊಂಡಿರಬೇಕು. (ಕೆಟಲೆಟ್ ಅಭಿವೃದ್ಧಿ ಕಾರ್ಯಕ್ರಮದಲ್ಲ ಗುರುತಿಸಿರುವ ಸಂಸ್ಥೆಗಳೇ ಈ ಯೋಜನೆಯಲ್ಲಿಯೂ ಅನ್ವಯವಾಗುತ್ತದೆ),
6. ಹನಿ ನೀರಾವರಿ ಘಟಕ ಅಳವಡಿಸಿಕೊಂಡಿರುವ ರೇಷ್ಮೆ ಬೆಳೆಗಾರರು ಸಹಾಯಧನ ಪಡೆಯಲು ನಿಗದಿತ ನಮೂನೆಯಲ್ಲಿ ಅರ್ಜಿ ಸಲ್ಲಿಸಬೇಕು.
7. ರೈತರು ಹನಿ ನೀರಾವರಿ ಅಳವಡಿಸಿಕೊಂಡ ನಂತರ ಮುಂದಿನ 5 ವರ್ಷಗಳವರೆಗೆ ಹನಿ ನೀರಾವರಿ ಘಟಕವನ್ನು ನಿರ್ವಹಿಸಿಕೊಂಡು ಹೋಗುವ ಬಗ್ಗೆ ರೂ. 20/- ಗಳ ಛಾಪಾ ಕಾಗದದಲ್ಲ ಮುಚ್ಚಳಕೆ ಪಡೆಯಬೇಕು.
8. ಸಹಾಯಧನವನ್ನು ಮಂಜೂರು ಮಾಡುವ ಮೊದಲು ಹನಿ ನೀರಾವರಿ ಘಟಕವು ತೃಪ್ತಿಕರವಾಗಿ ಕಾರ್ಯ ನಿರ್ವಹಿಸುತ್ತಿರುವುದನ್ನು ಬಜಿತ ಪಡಿಸಿಕೊಳ್ಳಬೇಕು. ಸಂಬಂಧಿಸಿದ ತಾಂತ್ರಿಕ ಸೇವಾ ಕೇಂದ್ರದ, ರೇಷ್ಮೆ ಪ್ರದರ್ಶಕರು/ವಲಯಾಧಿಕಾರಿಗಳು, ರೇಷ್ಮೆ ವಿಸ್ತರಣಾಧಿಕಾರಿಯವರು ಮಹಜರು ಮಾಡಬೇಕು.
9. 'ಮಹಜರ್' ನಲ್ಲಿ ವಿಭಾಗೀಯ ರೇಷ್ಮೆ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು ಶಿಫಾರಸ್ಸು ಮಾಡಬೇಕು.
10. ಮಂಜೂರಾತಿ ಪ್ರಾಧಿಕಾರವು, ಪ್ರಸ್ತಾಪದ ಸಮಗ್ರ ಪರಿಶೀಲನೆ ಮಾಡಿ ನೀಡಿರುವ ನಮೂನೆಯಲ್ಲಿ ಚೆಕ್ ಅಸ್ಟ್ ಮಾಹಿತಿ ಗಮನಿಸಿ, ಕ್ರಮ ಕೈಗೊಳ್ಳುವುದು.

4. The Sl.No.2 of the Guidelines issued by the Government of Karnataka specify that the beneficiary shall own land in which Sericulture crop is grown in more than one hectare to get the benefit of subsidy for installing drip irrigation under CDP Scheme for the year 2013-14. The respondent considered 8 beneficiaries whose details are as here under:

ಕ್ರ.ಸಂ	ಫಲಾನುಭವಿಗಳ	ಸರ್ವೆ	ಹಿಪ್ಪುನೇರಳೆ	ಸಹಾಯಧನ	ಷರಾ
--------	------------	-------	-------------	--------	-----

31/7

	ಹೆಸರು ಮತ್ತು ವಿಳಾಸ	ನಂಬರ್	ವಿಸ್ತೀರ್ಣ (ಎಕರೆಗಳಲ್ಲಿ)	ಮೊತ್ತ	(ಲಗತ್ತುಗಳು)
1	ಎಂ.ಶಿವಪ್ಪ ಬನ್ ಕೆ.ಹೆಚ್.ಉದ್ಧಾಳಪ್ಪ ಕೋನಸಾಗರ	249/2	2.20	ರೂ.87838/-	ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳ ಬೆಳೆ ದೃಢೀಕರಣ ಪತ್ರ, ಪಹಣಿ & ಮಂಜೂರಾತಿ ಆದೇಶ ಪ್ರತಿ
2	ಸಣ್ಣನೀಲಪ್ಪ ಬನ್ ನಿಂಗಪ್ಪ ಕೋನಸಾಗರ	231/3 & 231/4ಎ	2.20	ರೂ.87838/-	ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳ ಬೆಳೆ ದೃಢೀಕರಣ ಪತ್ರ, ಪಹಣಿ & ಮಂಜೂರಾತಿ ಆದೇಶ ಪ್ರತಿ
3	ದೊಡ್ಡತಿಪ್ಪೇಸ್ವಾಮಿ ಬನ್ ಕೆ.ಸಣ್ಣ ತಿಪ್ಪೇಸ್ವಾಮಿ, ಕೋನಸಾಗರ	266	2.14	ರೂ.82567/-	ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳ ಬೆಳೆ ದೃಢೀಕರಣ ಪತ್ರ, ಪಹಣಿ & ಮಂಜೂರಾತಿ ಆದೇಶ ಪ್ರತಿ
4	ಸಣ್ಣತಿಪ್ಪೇಸ್ವಾಮಿ ಬನ್ ಸಣ್ಣಚನ್ನಪ್ಪ ಕೋನಸಾಗರ	265/2 ಎಪಿ5 & 267/2 ಎಪಿ2	2.20	ರೂ.87838/-	ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳ ಬೆಳೆ ದೃಢೀಕರಣ ಪತ್ರ, ಪಹಣಿ & ಮಂಜೂರಾತಿ ಆದೇಶ ಪ್ರತಿ
5	ರೇಣುಕಮ್ಮ ಕೋಂ ಜಿ.ಮಹಂತೇಶ್ ಕೊಂಡ್ಲಹಳ್ಳಿ	25/7 & 25/8	2.16	ರೂ.84324/-	ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳ ಬೆಳೆ ದೃಢೀಕರಣ ಪತ್ರ, ಪಹಣಿ & ಮಂಜೂರಾತಿ ಆದೇಶ ಪ್ರತಿ
6	ತಿಪ್ಪೇಸ್ವಾಮಿ ಬನ್ ಹು.ಗಿರಿಯಪ್ಪ ಕೊಂಡ್ಲಹಳ್ಳಿ	25/1ಎ2	2.20	ರೂ.87838/-	ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳ ಬೆಳೆ ದೃಢೀಕರಣ ಪತ್ರ, ಪಹಣಿ & ಮಂಜೂರಾತಿ

31/2

7	ಬಾಪೂರಿನಾಯ್ಕ ಬಿನ್ ಭೀಮನಾಯ್ಕತಿಮ್ಮ ಣ್ಣ ಹಳ್ಳ	58/2ಜ2	2.00	ರೂ.70270/-	ಆದೇಶ ಪ್ರತಿ ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳ ಬೆಳೆ ದೃಢೀಕರಣ ಪತ್ರ, ಪಹಣಿ & ಮಂಜೂರಾತಿ ಆದೇಶ ಪ್ರತಿ
8	ಲಲಿತಬಾಯಿ ಬಿನ್ ಹರಿಶ್ಚಂದ್ರನಾಯ್ಕ ತಿಮ್ಮಣ್ಣನಹಳ್ಳ	113/ಪಿ2	2.20	ರೂ.87838/-	ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳ ಬೆಳೆ ದೃಢೀಕರಣ ಪತ್ರ, ಪಹಣಿ & ಮಂಜೂರಾತಿ ಆದೇಶ ಪ್ರತಿ

5. One hectare in Guntas is equivalent to 98.84. One hectare in acre equals to 2.47. The beneficiaries who own more than one hectare of sericulture crop are entitled to get benefit under the scheme. Out of 8 beneficiaries, SL No. 1, 2, 4, 6 & 8 own 2 acres and 20 guntas in which sericulture crop is grown and they are entitled to get benefit as they own land more than one hectare. SL. No. 3. Sri. Doddathippeswamy S/o K. Sannathippeswamy, Konasagara Village (Sericulture Crop Extent -2 acres 14 guntas), SL. No. 5. Renukamma W/o G. Mahanthesh, Kondlahalli Village (Sericulture Crop Extent -2 acres 16 guntas), SL. No.7. Bapoorinayak S/o Bhimanayak, Thimmanahalli Village (Sericulture Crop Extent -2 acres) own the land wherein sericulture crop is grown in less than one hectare. Therefore they are not entitled to get benefit under the scheme as they do not fall within SL.No.2 of Guidelines issued by the Government. The respondent who is responsible to comply the guidelines issued by

3/7



the Government had proposed and disbursed the amount to the beneficiaries mentioned above, who are not entitled for subsidy under the scheme as they did not own lands in which sericulture crop was grown in more than one hectare as per guidelines.

6. Considering the entire materials placed on record it is noticed that the respondent being the Assistant Director of Sericulture has failed to note the exact extent of land owned by the above said three persons in which the sericulture crop was grown. The Proposal and documents sent by the Sericulture Extension Officer, Technical Service Centre, Challekere and the Range Officer, Zilla Panchayath, Molakalmuru were received by the respondent. The duty was cast upon the respondent to re-examine and verify the proposal and the documents being the Assistant Director of Sericulture before forwarding the same to the Deputy Director of Sericulture, Zilla Panchayath, Chirtradurga and the Joint Director of Sericulture, Bengaluru for approval. It is borne out from record that the respondent being Assistant Director of Sericulture has failed to re-examine and verify the proposal and the documents sent by the Sericulture Extension Officer, Technical Service Centre, Challekere and the Range Officer, Zilla Panchayath, Molakalmuru. The respondent acted on the proposal sent by her subordinate officials without examining the same. The official act of the respondent led the above three persons to have benefit under the scheme even though they were not eligible, as per the guidelines. Therefore the defence raised in the comments that the beneficiaries were not directly selected under the scheme

A handwritten signature in blue ink, followed by the date '31/7' written below it.

will be of no assistance to the respondent. So, the reply of the respondent is not satisfactory to drop the proceedings.

7. Since, the said facts and materials on record prima-facie show that you-D.G.O. being Public/Government Servant, has committed misconduct as per Rule 3(1) to (iii) of K.C.S. (Conduct) Rules, 1966, now, acting under section 12(3) of the Karnataka Lokayukta Act, recommendation is made to the Competent Authority to initiate disciplinary proceedings against you-D.G.O. and to entrust the inquiry to this Authority under Rule 14-A of the Karnataka Civil Services (Classification, Control and Appeal) Rules, 1957. In turn, Competent Authority initiated disciplinary proceedings against you-D.G.O. and entrusted the Enquiry to this institution and Hon'ble Upalokayukta nominated this Enquiry Authority, to conduct enquiry and report. Hence, this charge.
5. Notice of Articles of charge, statement of imputation of misconduct with list of witnesscs and documents was served upon the DGO. In response to the service of articles of charge, DGO entered appearance before this authority on 28/09/2021 and engaged advocate for his defence. In the course of first oral statement of the DGO on 28/09/2021, he pleaded not guilty and claimed to be enquired. The date of Retirement of DGO is 30/06/2027.

  
31/7



6. The DGO has filed written statement dated 16/02/2023 denying the allegations made against her in the articles of charge and statement of imputation. Further DGO has contended that, there was no specific complaint against this D.G.O. for mis-conduct or not maintaining absolute integrity and devotion to duty. It is further submitted that the Sericulture Department has not given any specific instruction to the official for attending the complainant's work. The said complaint is totally false and it is the only intention of the complainant to make false allegation against the DGO.

DGO further contended that, the Authority has conducted the investigation in accordance with law and Investigation officer has filed in-detailed Report as per the investigation conducted by the I.O. along with help of other officials of this Authority. The Investigation officer has not alleged false charges against DGO even though he doesn't know about the complainant's file. It is further submitted that DGO has rendered her service obediently but it is the duty of the Higher officials or Executives should have a responsibility to pass appropriate orders with in the specified period and to give direction for disposing the matter or should have issued notices or endorsement to the complainant for the same to approach the matter after the completion of investigation but the complainant filed false Rejoinder before this Authority alleging false accusation to harass the DGO and this Authority believed the complainant story and issued Articles of charges against DGO.

  
3/17

DGO has further contended that, a thorough investigation would have revealed the action taken by the DGO to the complainant. The investigation laid which is selective vindictive in nature and as per Section 8(1) of the Karnataka Lokayukta Act it clearly states that the Lokayukta or Upalokayukta shall not conduct any investigation under this Act in the case of a complaint involving a grievance in respect of Any action (a) if such action relates to any matter specified in the second schedule or (b) if the complainant has or had any remedy by way of appeal, revision, review or other proceedings before any tribunal, (court, officer or other authority and has not availed of the same).

DGO has further contended that, the DGO is working more than decades in the said Department and she has a good service record without any blemish or black mark on her service. It is well settled principal of law that the alleged charges in such case, there shall not be over lapping of Sericulture orders, for alleged set of charges and to conduct departmental enquiry in view of this, the departmental enquiry initiated against the D.G.O. is bad in the eye of law and is liable to be closed at this stage. Hence he prays to exonerate her from all the alleged charges framed in the article of charges against her to meet the ends of justice and equity.

7. The points that arise for consideration are as follows:-

**1. Whether the disciplinary authority proves that DGO while working as Assistant Director of Sericulture, Technical Service Centre, Challakere Taluk,**

A handwritten signature in blue ink is written over the number 317, which is also written in blue ink.

**Chitradurga District in 2013-14 has selected 3 beneficiaries i.e., 1) Doddathippeswamy S/o. K.Sanna Thippeswamy, 2) Renukamma W/o.G.Mahanthesh Kondlahalli, and 3) Bapoorinaika S/o. Bhimanaika Thimmannahalli who are not entitled for subsidy in respect of installing Drip Irrigation for cultivation of sericulture crop under CDP Scheme for the year 2013-14 as the beneficiaries did not own minimum one hectar i.e., 2.47 acres of sericulture crop extent and thereby DGO has committed dereliction of duty, acted in a manner unbecoming of a Government servant and not maintained absolute integrity besides, devotion to duty and committed misconduct as enumerated under Rule 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules 1966.?**

## **2. What findings?**

8. (a) The disciplinary authority has examined Sri.Lakshmana Reddy/Complainant as PW-1 and Sri. Syed Shabbir Ali/Audit Officer as PW-2 and got marked Ex.P-1 to 19 on it's behalf.
- (b) The DGO has examined herself as DW-1 and got marked Ex.D-1 to 3 on her behalf.

  
31/7

- (c) Since DGO has adduced evidence by examining herself, incriminating circumstances which appeared against her in the evidence of PW-1 and PW-2 are not put to her by way of questionnaire and same is dispensed.
9. Heard the arguments on behalf of disciplinary authority and Advocate for DGO and perused all the documents and written argument filed by the DGO Counsel.
10. The answers to the above points are:
1. In the Negative.
  2. As per final findings for the following

### **REASONS**

11. Point No.1:- (a). PW-1/Complainant, Sri.Lakshmana Reddy has deposed in his evidence that, he is the owner of land bearing survey no. 41 measuring 3 acres in Bedareddihalli village, survey no. 42 measuring 1 acre and survey no. 43 measuring 1½ acres in Chalkere taluk. The said lands are having bore well and growing groundnuts. One acre is equivalent to 40 guntas. One hectre is equivalent to 2 ½ acres.

PW-1 further deposed that, about 20 years back he came to know that there was illegality in distribution of subsidy amount to silk worm rarers. He has lodged complaint to Lokayukta in this

  
31/7

regard as per Ex.P-1 and Form-I and Form-II as per Ex.P-2 and Ex.P-3. He submitted rejoinder to the Lokayukta as per Ex.P-4.

PW-1 further deposed that, now he does not remember whether DGO has properly disbursed subsidy amount to the beneficiaries. That he does not know about the beneficiaries by name Doddathippeswamy, Konasagara having 2 acres 14 guntas, Renukamma, Kondlahalli having 2 acres 16 guntas, Bapurinaika, Thimmannahalli having 2 acres.

12. (a) PW-2/Audit Officer, Sri. Syed Shabbir Ali has deposed in his evidence that, he was working as Accounts Superintendent in TAC cell, Karnataka Lokayukta, Bengaluru from 01/01/2019 to 31/01/2020.

PW-2 further deposed that, on 16/01/2019, Sri.Mahadev, Accounts Superintendent has handed over a file in complaint no. COMPT/UPLOK/BD/1226/2014 for investigation and to submit report. He has received file with respect to the subsidy granted to 8 beneficiaries i.e.,

1) U.Shivappa S/o. K.H. Uddalappa Konasagara has received Rs. 87,838/- subsidy for growing sericulture crop in land bearing survey no. 249/2 measuring 2 acres 20 guntas.

2) Sannaneelappa S/o. Ningappa Konasagara has received Rs. 87,838/- subsidy for growing sericulture

31/7

crop in land bearing survey no. 231/3 and 231/4A measuring 2 acres 20 guntas.

- 3) Doddathippeswamy S/o. K.Sanna Thippeswamy Konasagara has received Rs. 82,567/- subsidy for growing sericulture crop in land bearing survey no. 266 measuring 2 acres 14 guntas.
- 4) K.Sanna Thippeswamy S/o. Sanna Channappa Korasagara has received Rs. 87,838/- subsidy for growing sericulture crop in land bearing survey no. 265/2A P5 and 267/2A P2 measuring 2 acres 20 guntas.
- 5) Renukamma W/o.G.Mahanthesh Kondlahalli has received Rs. 84,324/- subsidy for growing sericulture crop in land bearing survey no. 25/7 & 25/8 measuring 2 acres 16 guntas.
- 6) Thippeswamy S/o. Hu.Giriyappa Kondlahalli has received Rs. 87,838/- subsidy for growing sericulture crop in land bearing survey no. 25/1A2 measuring 2 acres 20 guntas.
- 7) Bapoorinaika S/o. Bhimanaika Thimmannahalli has received Rs. 70,270/- subsidy for growing sericulture crop in land bearing survey no. 58/2B2 measuring 2 acres.


  
3/7

- 8) Lalithabai D/o. Harishchandra Naika  
Thimmannahalli has received Rs. 87,838/- subsidy  
for growing sericulture crop in land bearing survey  
no. 113/P2 measuring 2 acres 20 guntas.

PW-2 has identified the file pertaining to the above beneficiaries as per Ex.P-5 to Ex.P-12 respectively. PW2 further stated that he has gone through the delegation of financial powers to the officials issued by Commissioner and Director, Sericulture department, Challakere dated 01/06/2013 as per Ex.P-13. He has gone through the resolution passed by the Government of Karnataka with respect to installation of drip irrigation unit as per Ex.P-14.

PW-2 further deposed that, he has gone through the circular dated 16/05/2013 issued by Government of Karnataka, Sericulture Department, Challakere as per Ex.P-15. He has gone through the memo dated 13/01/2014, 18/01/2014 and 23/03/2014 as per Ex.P-16.

PW-2 further deposed that, on perusal of Ex.P-5 to Ex.P-12 the DGO has received the documents as per the guidelines i.e., Ex.P-13 from the beneficiaries which are certified by Field Officer and Sericulture Extension Officer after doing the spot inspection and verifying the documents submitted report to DGO i.e., Assistant Director of Sericulture.

  
31/7



PW-2 further deposed that, later on the DGO has prepared DC bill and sent it to Treasury and issued cheque in favour of beneficiaries. The cash book and encashment register extract for the month of February 2014 and March 2014 pertaining to Sericulture Department, Challakere which are marked as per Ex.P-17 and Ex.P-18 respectively.

PW-2 further deposed that, on perusal of the above said documents the procedure adopted by the DGO is correct. Hence, he has given report to the Hon'ble Upalokayukta as per Ex.P-19.

13. DGO has got examined herself as DW-1 and filed her affidavit in lieu of his chief examination wherein she has reiterated the written statement averments and further deposed that, the beneficiary Doddathipeswamy B.K. S/o Thipeswamy is having 4 acres 34 guntas (1.96 hectar) of mulberry farm in Sy.No.266/2 and it has been verified as per the RTC Crop Verification Certificate and orders of Joint Director. That the said Doddathipeswamy has been given subsidy under CDP Scheme for one hectar area to his mulberry farm as per guidelines of the department unit price for 1 hectar is Rs.50,000/- and subsidy of 75% i.e., Rs.35,700/- is given. That in the year 2013 14 as per the Sericulture Vardana Scheme of Sericulture Department in Sy.No.266/2 out of 1.96 hectar excluding one hectar for the remaining 0.96 hectar mulberry farm which is above one hectar and less than two hectar the beneficiary is entitled for subsidy under Vardana Yojana Guidelines under order No.ತೋಇ.03.ರೇಕ್ಯವಿ.2013, ಬೆಂಗಳೂರು ದಿ:10/12/2013

  
3/17



wherein he is entitled for subsidy 75% of Rs.97,598/- i.e., Rs.87,838/- has been ordered to be given under the head of account No.2851-00-107-38(059) Sericulture Vardana Scheme and as per this order subsidy has been disbursed.

DW1 has further stated that in order to get subsidy under Sericulture Vardana Scheme it is applicable only to those who have received subsidy for first hectar under Drip Irrigation under CDP Scheme and for the second hectar there should be Drip Irrigation facility as per the guidelines and it is mentioned in Sl.No.8 of the guidelines that if the Sericulture Farmers have newly installed Drip Irrigation then as per rules of CDP Scheme subsidy will be given by limiting only to 2 hectar and subsidy will be given under Vardhana Scheme as per the guidelines.

DW-1 has further deposed that, the Sericulture Development Commissioner and Director have passed order No.ಯೋಜನೆ/ಪಿ.ಎಸ್6/ರೇವಯೋ/ಘದನಿಅನು/06/2013-14, ದಿ:01/06/2013 for Sericulture Vardana Scheme which is as follows:

ಕ್ರ. ಸಂ.	ಯೋಜನೆಯ ವಿವರ	ಮಂಜೂರಾತಿ ನೀಡುವ ಪ್ರಾಧಿಕಾರ	ಮೇಲು ಸಹಿ ಮಾಡುವ ಪ್ರಾಧಿಕಾರ	ಹಣ ಸೆಳೆಯುವ ಪ್ರಾಧಿಕಾರ
1	2ನೇ ಹೆಕ್ಟೇರ್ ಹಿಪ್ಪುನೇರಳೆ ವ್ಯವಸಾಯ ಮಾಡುವ ರೈತರಿಗೆ ಸಹಾಯಧನ	ರೇಷ್ಮೆ ಉಪನಿರ್ದೇಶಕರು ಜಿಲ್ಲಾ ಪಂಚಾಯತ್	ರೇಷ್ಮೆ ಉಪನಿರ್ದೇಶಕರು ಜಿಲ್ಲಾ ಪಂಚಾಯತ್	ರೇಷ್ಮೆ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು (ವಿಭಾಗ)

3/17

2	2ನೇ ಹೆಕ್ಟೇರ್‌ಗೆ ಹನಿ ನೀರಾವರಿ ಅಳವಡಿಕೆಗೆ ಸಹಾಯಧನ *ಒಂದು ಎಕರೆಗಿಂತ ಮೇಲ್ಪಟ್ಟು	ರೇಷ್ಮೆ ಉಪನಿರ್ದೇಶಕರು ಜಿಲ್ಲಾ ಪಂಚಾಯತ್	ರೇಷ್ಮೆ ಉಪನಿರ್ದೇಶಕರು ಜಿಲ್ಲಾ ಪಂಚಾಯತ್	ರೇಷ್ಮೆ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು (ವಿಭಾಗ)
	*ಒಂದು ಎಕರೆ ಮತ್ತು ಅದಕ್ಕಿಂತ ಕಡಿಮೆ	ರೇಷ್ಮೆ ಉಪನಿರ್ದೇಶಕರು ಜಿಲ್ಲಾ ಪಂಚಾಯತ್	ರೇಷ್ಮೆ ಉಪನಿರ್ದೇಶಕರು ಜಿಲ್ಲಾ ಪಂಚಾಯತ್	ರೇಷ್ಮೆ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು (ವಿಭಾಗ)

In the instant case as per above guidelines as per Sl.No.2 the subsidy is given to beneficiary who is having more than one hectare of mulberry farm and less than two hectares.

DW-1 has further stated that, beneficiary Smt.Renukamma W/o G.Mahantesh, Kondlahalli has been granted subsidy in the year 2013-14 under CDP Scheme for 0.96 hectare of mulberry farm which is Rs.84,324/-. That the said beneficiary is entitled for unit price of Rs.97,598/- for one hectare and 90% of the same comes to Rs.87,838/- and for 0.96 hectare Rs.84,324/- subsidy amount is been sanctioned by the authority to the beneficiary which has been disbursed to her. That in the guidelines unit price is fixed as per Rs.50,000/- per hectare, but there is no condition that the beneficiary should possess one hectare mulberry farm. As such she has been granted subsidy for 0.96 hectare to the tune of Rs.84,324/-

DW-1 has further stated that, the beneficiary Bapurinayak S/o Bhimanna nayak Thimanahalli has been sanctioned subsidy of Rs.70,270/- for 0.8 hectare of mulberry farm for the year 2013-

 3/17

14 under ನೂತನಕೃಷ್ಣ ಶಕ್ತಿ (ವಿಶೇಷ ಘಟಕ ಯೋಜನೆ) and subsidy has been disbursed to him. That the unit price of Rs.97,598/- per hectar has been fixed and 90% of the said amount i.e., Rs.87,838/- has to be given as subsidy and for 0.8 hectar the subsidy amount payable is Rs.70,270/- and as per the sanction order by the authority the said amount has been released to him. That the guidelines have been revised by the Government for providing subsidy to sericulture farmers in the draught area and areas where there is limited bore well as per the order No.ತೋಇ.03.ರೇಕೃವಿ.2013, ಬೆಂಗಳೂರು ದಿ:10/12/2013. That she has given the subsidy as per rules. Hence, prays to exonerate her from the charges. In support of her contention DGO has produced certified copy of the circular of Government of Karnataka dated:20/08/2008 as per Ex.D-1, certified copy of the circulars issued by Commissioner, Department of Sericulture as per Ex.D-2 and Certified copy of documents relating to release of subsidy to beneficiaries under CDP Scheme for the year 2012 and 2013 as per Ex.D-3.

14. The charge levelled against the DGO by the disciplinary authority is that DGO while working as Assistant Director of Sericulture, Technical Service Centre, Challakere Taluk, Chitradurga District in 2013-14 has selected 3 beneficiaries i.e.,
- 1) Doddathippeswamy S/o. K.Sanna Thippeswamy,
  - 2) Renukamma W/o.G.Mahanthesh Kondlahalli,
  - and 3) Bapoorinaika S/o. Bhimanaika Thimmanahalli who are not entitled for subsidy in

  
31/7

respect of installing Drip Irrigation for cultivation of sericulture crop under CDP Scheme for the year 2013-14 as the beneficiaries did not own minimum one hectare i.e., 2.47 acres of sericulture crop extent and thereby DGO has committed dereliction of duty, acted in a manner unbecoming of a Government servant and not maintained absolute integrity besides, devotion to duty and committed misconduct as enumerated under Rule 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules 1966.

15. On over all evaluation of the oral and documentary evidence adduced by both the parties, PW1 complainant has turned hostile and not deposed anything about violation of the guidelines by the DGO. Further in his cross examination he has stated that he is seeing the DGO for the first time and has lodged complaint to Lokayukta based on false information. Nothing is elicited from PW1 by the Presenting Officer in support of the disciplinary authority case.

16. PW2/Audit Officer, who is Accounts Superintendent in TAC cell, Karnataka Lokayukta, Bengaluru has deposed that, on 16/01/2019, Sri.Mahadev, Accounts Superintendent has handed over a file in complaint no. COMPT/UPLOK/BD/1226/2014 for investigation and to submit report. He has received file with respect to the subsidy granted to 8 beneficiaries i.e., 1) U.Shivappa S/o. K.H. Uddalappa Konasagara, 2) Sannaneelappa S/o. Ningappa Konasagara, 3) Doddathippeswamy S/o. K.Sanna Thippeswamy, 4) K.Sanna Thippeswamy S/o. Sanna Channappa

  
31/2

Korasagara, 5) Renukamma W/o.G.Mahanthesh Kondlahalli, 6) Thippeswamy S/o. Hu.Giriyappa Kondlahalli, 7) Bapoorinaika S/o. Bhimanaika Thimmannahalli and 8) Lalithabai D/o. Harishchandra Naika Thimmannahalli as per Ex.P-5 to Ex.P-12 respectively. PW2 further stated that he has gone through the delegation of financial powers to the officials issued by Commissioner and Director, Sericulture department, Challakere dated 01/06/2013 as per Ex.P-13. He has gone through the resolution passed by the Government of Karnataka with respect to installation of drip irrigation unit as per Ex.P-14. PW-2 further deposed that, he has gone through the circular dated 16/05/2013 issued by Government of Karnataka, Sericulture Department, Challakere as per Ex.P-15. He has gone through the memo dated 13/01/2014, 18/01/2014 and 23/03/2014 as per Ex.P-16.

PW-2 further deposed that, on perusal of Ex.P-5 to Ex.P-12 the DGO has received the documents as per the guidelines i.e., Ex.P-13 from the beneficiaries which are certified by Field Officer and Sericulture Extension Officer after doing the spot inspection and verifying the documents submitted report to DGO i.e., Assistant Director of Sericulture. PW-2 further deposed that, later on the DGO has prepared DC bill and sent it to Treasury and issued cheque in favour of beneficiaries. The cash book and encashment register extract for the month of February 2014 and March 2014 pertaining to Sericulture Department, Challakere which are marked as per Ex.P-17 and Ex.P-18 respectively. PW-2 further deposed that, on perusal of the above said documents the

  
31/7



procedure adopted by the DGO is correct. Hence, he has given report to the Hon'ble Upalokayukta as per Ex.P-19.

17. From the evidence of PW2 it can be gathered that DGO has acted as per the guidelines i.e., Ex.P-13 and DGO has received the documents from the beneficiaries which are certified by Field Officer and Sericulture Extension Officer after doing the spot inspection and verifying the documents and receiving report from them in this regard. Further DGO has prepared DC bill and sent it to Treasury and issued cheque in favour of beneficiaries as per Ex.P-17 and Ex.P-18 i.e., the cash book and encashment register extract for the month of February 2014 and March 2014 pertaining to Sericulture Department, Challakere. Further PW2 has stated that on perusal of the above said documents the procedure adopted by the DGO is correct. Hence, he has given report to the Hon'ble Upalokayukta as per Ex.P-19. Nothing is elicited from PW2 by the Presenting Officer in support of the disciplinary authority case.

18. The allegations in the complaint is that DGO while working as Assistant Director of Sericulture, Technical Service Centre, Challakere Taluk, Chitradurga District in 2013-14 has selected 3 beneficiaries i.e.,

- 1) Doddathippeswamy S/o. K.Sanna Thippeswamy,
- 2) Renukamma W/o.G.Mahanthesh Kondlahalli,
- and 3) Bapoorinaika S/o. Bhimanaika Thimmannahalli

who are not entitled for subsidy in respect of installing Drip Irrigation for cultivation of sericulture crop under CDP Scheme for the year

  
3/17

2013-14 as the beneficiaries did not own minimum one hectare i.e., 2.47 acres of sericulture crop extent and thereby DGO has committed dereliction of duty, acted in a manner unbecoming of a Government servant and not maintained absolute integrity besides, devotion to duty.

19. At this juncture it is relevant to note the circular dated 20/08/2008 giving guidelines for sanction of subsidy under Catalytic development scheme (CDP) which is as follows:-

**ಕೆಟಲಿಟಿಕ್ ಅಭಿವೃದ್ಧಿ ಯೋಜನೆ**

**ಕಾರ್ಯಕ್ರಮ 1 - ಹಿಪ್ಪುನೇರಳೆ ನಾಟಿ ಮಾಡುವ ರೇಷ್ಮೆ ಕೃಷಿಕರಿಗೆ ಸಹಾಯಧನ ಒದಗಿಸುವುದು**

ಯಶಸ್ವಿ ಗೂಡು ಉತ್ಪಾದನೆಗೆ ಹಿಪ್ಪುನೇರಳೆ ಗುಣಮಟ್ಟ ಮುಖ್ಯವಾದ ಅಂಶ. ಈ ನಿಟ್ಟಿನಲ್ಲಿ ಹಿಪ್ಪುನೇರಳೆ ತೋಟ ನಿರ್ವಹಣೆಗೆ ಹೆಚ್ಚಿನ ಪ್ರಾಮುಖ್ಯತೆ ನೀಡಲಾಗಿದೆ. ನೀರಾವರಿ ಸೌಲಭ್ಯವಿರುವ ರೈತರನ್ನು/ಕೃಷಿಕರನ್ನು ಆಯ್ಕೆ ಮಾಡಿ ಹಿಪ್ಪುನೇರಳೆ ನಾಟಿ ಮಾಡುವ ತೋಟ ವಿಸ್ತರಿಸುವ/ ಸಾಂಪ್ರದಾಯಿಕ ಹಿಪ್ಪುನೇರಳೆ ತಳಿ ತೆಗೆದು ಹೆಚ್ಚಿನ ಇಳುವರಿ ನೀಡುವ ಹೊಸ ತಳಿಗೆ ಬದಲಾಯಿಸುವ ರೇಷ್ಮೆ ಕೃಷಿಕರಿಗೆ ಸಹಾಯಧನ ಒದಗಿಸಲಾಗುವುದು. ಒಂದು ಎಕರೆ ಹಿಪ್ಪುನೇರಳೆ ನಾಟಿಗೆ ರೂ.5,500/- ಘಟಕ ದರ ನಿಗದಿಪಡಿಸಿದ್ದು ಇದರಲ್ಲಿ ಶೇ.75 ರಷ್ಟು ಸಹಾಯಧನ (ರೂ.4125/-) ನೀಡಲಾಗುವುದು. ಸಹಾಯಧನವನ್ನು ಕೇಂದ್ರ ರೇಷ್ಮೆ ಮಂಡಳಿ ಮತ್ತು ರಾಜ್ಯ ಶೇ.50:25ರ ಅನುಪಾತದಲ್ಲಿ ಭರಿಸುತ್ತದೆ. ಸಹಾಯಧನವನ್ನು ಗರಿಷ್ಠ 1 ಹೆಕ್ಟೇರ್ ವರೆಗೆ ಪಡೆಯಲು ಮಾತ್ರ ಅವಕಾಶವಿರುತ್ತದೆ.

**ಸಹಾಯಧನ ಮಂಜೂರು ಮಾಡಲು ಅನುಸರಿಸಬೇಕಾದ ಮಾರ್ಗಸೂಚಿಗಳು:**

- 1) ಫಲಾನುಭವಿಯು ಕ್ಲಸ್ಟರ್ ವ್ಯಾಪ್ತಿಯಲ್ಲಿರಬೇಕು.
- 2) ಸ್ವಂತ ಜಮೀನು, ನೀರಾವರಿ ಸೌಲಭ್ಯ ಹೊಂದಿದ್ದು, ಹೊಸ ಹಿಪ್ಪುನೇರಳೆ ತಳಿ ನಾಟಿ ಮಾಡುವುದು ಅವಶ್ಯ (ಪಹಣಿ ನೀಡುವುದು).

  
31/7

- 3) ನವೀಕರಿಸಿದ ರೇಷ್ಮೆ ಹುಳು ಸಾಕಾಣಿಕಾ ಅನುಜ್ಞಾ ಪತ್ರ ಹೊಂದಿರಬೇಕು.
- 4) ರೂ.10.00ರ ಮೌಲ್ಯದ ಛಾಪಾ ಕಾಗದದಲ್ಲಿ ಕನಿಷ್ಠ 5 ವರ್ಷಗಳವರೆಗೆ ರೇಷ್ಮೆ ಕೃಷಿ ಮುಂದುವರಿಸಿಕೊಂಡು ಹೋಗುವ ಬಗ್ಗೆ ಮುಚ್ಚಳಿಕೆಯನ್ನು ರೇಷ್ಮೆ ಕೃಷಿಕರು ಬರೆದು ಕೊಡಬೇಕು.
- 5) ಹಿಪ್ಪುನೇರಳೆ ನಾಟಿ ಮಾಡಿರುವ ಬಗ್ಗೆ ಇಲಾಖಾಧಿಕಾರಿಗಳು ನಿಗದಿತ ನಮೂನೆಯಲ್ಲಿ ಮಹಜರು ಮಾಡಿ ಸಲ್ಲಿಸುವುದು.
- 6) ರೇಷ್ಮೆ ಕೃಷಿಕರು ಹಿಪ್ಪುನೇರಳೆ ನಾಟಿ ಮಾಡಿರುವ ಬಗ್ಗೆ ಇಲಾಖಾಧಿಕಾರಿಗಳು ಪರಿಶೀಲಿಸಿ ಸಹಾಯಧನ ನೀಡುವಂತೆ ಶಿಫಾರಸ್ಸು ಮಾಡಬೇ. (ನಿಗದಿತ ನಮೂನೆ ಲಗತ್ತಿಸಿದೆ).
- 7) ಸಹಾಯಧನದ ಮೊತ್ತವನ್ನು ನೇರವಾಗಿ ಫಲಾನುಭವಿಗಳಿಗೆ ಪಾವತಿಸಲಾಗುವುದು. ಬ್ಯಾಂಕ್/ಸಂಘ ಸಂಸ್ಥೆಗಳಿಂದ ಸಾಲ ಪಡೆದಿದ್ದಲ್ಲಿ ಸಹಾಯಧನವನ್ನು ಸಂಬಂಧಿಸಿದ ಬ್ಯಾಂಕ್‌ಗೆ ಕಳುಹಿಸಲಾಗುವುದು.
- 8) ರೇಷ್ಮೆ ಕೃಷಿಕರು ನಿಗದಿತ ನಮೂನೆಯಲ್ಲಿ ತಮ್ಮ ವ್ಯಾಪ್ತಿಗೆ ಬರುವ ತಾಂತ್ರಿಕ ಸೇವಾ ಕೇಂದ್ರದ ಅಧಿಕಾರಿಗಳಿಗೆ ಅರ್ಜಿಗಳನ್ನು ಸಲ್ಲಿಸಿ ಸಹಾಯಧನ ಪಡೆಯುವುದು.
- 9) ಸಹಾಯಧನ ನೀಡುವುದನ್ನು ಒಬ್ಬ ಫಲಾನುಭವಿಗೆ ಕನಿಷ್ಠ 1 ಎಕರೆ ಗರಿಷ್ಠ 1 ಹೆಕ್ಟೇರ್ ರವರೆಗೆ ನೀಡಬಹುದು.
- 10) ಸಹಾಯಧನ ಪಡೆಯುವ ರೇಷ್ಮೆ ಬೆಳೆಗಾರರು ವಾರ್ಷಿಕ ಕನಿಷ್ಠ 2 ದ್ವಿತಳಿ ಹುಳು ಸಾಕಾಣಿಕೆ ಮಾಡಬೇಕು.
- 11) ನಿಗದಿಪಡಿಸುವ ಗುರಿಯಲ್ಲಿ ಶೇ.30 ರಷ್ಟು ಪರಿಶಿಷ್ಟ ಜಾತಿ/ಪಂಗಡ ಮತ್ತು ಮಹಿಳೆಯರಿಗೆ ಹಾಗೂ ವಿಕಲಚೇತನರಿಗೆ ಶೇ.3 ರಷ್ಟು ಮೀಸಲಿಡುವುದು.

Under this scheme the beneficiary should possess land to the minimum extent of 1 acre and maximum extent of 1 hector.

20. At this juncture it is relevant to note the guidelines dated 01/06/2013 giving guidelines for sanction of subsidy under Sericulture Varadhana scheme (ರೇಷ್ಮೆ ವರದಾನ) which is as follows:-

3/7



ರೇಷ್ಮೆ ಕೃಷಿ ಅಭಿವೃದ್ಧಿ ಆಯುಕ್ತರು ಹಾಗೂ ರೇಷ್ಮೆ ನಿರ್ದೇಶಕರು, ಬೆಂಗಳೂರು  
ಇವರ ಕಛೇರಿ ನಡವಳಿಗಳು

ವಿಷಯ: 2013-14ನೇ ಸಾಲಿನಲ್ಲಿ, ರೇಷ್ಮೆ ಬೇಸಾಯಕ್ಕಾಗಿ ಹೊಸ ಔದ್ಯೋಗಿಕ ನೀತಿ -  
ರೇಷ್ಮೆ ವರದಾನ ಯೋಜನೆ ಕ್ಷೇತ್ರಮಟ್ಟದಲ್ಲಿ ಅನುಷ್ಠಾನವಾಗುವ ಕುರಿತಂತೆ.

- ಉಲ್ಲೇಖ: 1. ಸರ್ಕಾರಿ ಆದೇಶ ಸಂಖ್ಯೆ: ವಾಕ್ಯೆ /57/ರೇಕೃವಿ /2006, ದಿನಾಂಕ: 13/12/2006  
2. ಯೋ/ಪಿಎಸ್6/ರೇವಯೋ/ಅನು/25ಎ/08-09, ದಿನಾಂಕ: 11.12.2008  
3. ಸರ್ಕಾರಿ ಆದೇಶ ಸಂಖ್ಯೆ: ತೋಇ/60/ರೇಕೃವಿ/2013, ದಿನಾಂಕ: 3.04.2013

ಪೀಠಿಕೆ :

ರೇಷ್ಮೆ ಬೇಸಾಯಕ್ಕಾಗಿ ಹೊಸ ಔದ್ಯೋಗಿಕ ನೀತಿ - ರೇಷ್ಮೆ ವರದಾನ ಯೋಜನೆಗೆ ಉಲ್ಲೇಖ (1)  
ಮತ್ತು (2)ರ ಅನ್ವಯ ಸರ್ಕಾರದಿಂದ ಆಡಳಿತಾತ್ಮಕ ಅನುಮೋದನೆ ದೊರೆತಿರುತ್ತದೆ. 2013-  
14ನೇ ಸಾಲಿಗೆ ನೀಡಲಾಗಿರುವ ಗುರಿಗಳನ್ನು ಹಾಗೂ ಒದಗಿಸಲಾಗಿರುವ ಮೊತ್ತ ರೀತ್ಯಾ  
ಕ್ಷೇತ್ರಮಟ್ಟದಲ್ಲಿ ಅತ್ಯಂತ ವ್ಯಾಪಕವಾಗಿ ಕಾರ್ಯಕ್ರಮಗಳನ್ನು ಪ್ರಚುರಪಡಿಸಿ ಅನುಷ್ಠಾನಗೊಳಿಸಲು  
ತಿಳಿಸಿ, ಈ ಕೆಳಕಂಡಂತೆ ಆದೇಶ ಹೊರಡಿಸಿದೆ.

ಆದೇಶ ಸಂಖ್ಯೆ : ಯೋಜನೆ/ಪಿಎಸ್6/ರೇವಯೋ/ಘಡನಿಅನು/06/2013-14, ದಿನಾಂಕ: 01.06.2013

2013-14ನೇ ಸಾಲಿನಲ್ಲಿ ಲೆಕ್ಕಶೀರ್ಷಿಕೆ 2851-00-107-1-38 (059) (ಯೋಜನೆ) ಅಡಿ  
ಅನುಷ್ಠಾನವಾಗಿರುವ "ರೇಷ್ಮೆ ವರದಾನ" ಕಾರ್ಯಕ್ರಮಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಈ ಕೆಳಕಂಡಂತೆ  
ಮಂಜೂರಾತಿ ಪ್ರಾಧಿಕಾರ, ಮೇಲುಸಹಿ ಪ್ರಾಧಿಕಾರ ಮತ್ತು ಹಣ ಸೆಳೆಯುವ ಪ್ರಾಧಿಕಾರಗಳನ್ನು  
ಗುರುತಿಸಿ, ಆದೇಶಿಸಿದೆ.

  
31/7

ಕ್ರ.ಸಂ	ಯೋಜನೆ ವಿವರ	ಮಂಜೂರಾತಿ ನೀಡುವ ಪ್ರಾಧಿಕಾರ	ಮೇಲುಸಹಿ ಮಾಡುವ ಪ್ರಾಧಿಕಾರ	ಹಣ ಸೆಳೆಯುವ ಪ್ರಾಧಿಕಾರ
1	2ನೇ ಹೆಕ್ಟೇರ್ ಹಿಪ್ಪುನೇರಳೆ ವ್ಯವಸಾಯ ಮಾಡುವ ರೈತರಿಗೆ ಸಹಾಯಧನ	ರೇಷ್ಮೆ ಉಪನಿರ್ದೇಶಕರು, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್	ರೇಷ್ಮೆ ಉಪನಿರ್ದೇಶಕರು, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್	ರೇಷ್ಮೆ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು (ವಿಭಾಗ)
2	ಎರಡನೇ ಹೆಕ್ಟೇರ್ಗೆ ಹನಿ ನೀರಾವರಿ ಅಳವಡಿಕೆಗೆ ಸಹಾಯಧನ ಒಂದು ಎಕರೆಗಿಂತ ಮೇಲ್ಪಟ್ಟು ಒಂದು ಎಕರೆ ಮತ್ತು ಅದಕ್ಕಿಂತ ಕಡಿಮೆ	ರೇಷ್ಮೆ ಉಪನಿರ್ದೇಶಕರು, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್	ರೇಷ್ಮೆ ಉಪನಿರ್ದೇಶಕರು, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್	ರೇಷ್ಮೆ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು (ವಿಭಾಗ)
	ರೇಷ್ಮೆ ಉಪನಿರ್ದೇಶಕರು, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್	ರೇಷ್ಮೆ ಉಪನಿರ್ದೇಶಕರು, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್	ರೇಷ್ಮೆ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು (ವಿಭಾಗ)	
3	ಎರಡನೇ ರೇಷ್ಮೆ ಹುಳು ಸಾಕಾಣಿಕೆ ಮನೆ ನಿರ್ಮಾಣಕ್ಕೆ ಸಹಾಯಧನ ಎ.1000 ಚದರಡಿ ಬಿ. 600 ಚದರಡಿ	ಪ್ರಾಂತೀಯ ರೇಷ್ಮೆ ಜಂಟಿ ನಿರ್ದೇಶಕರು	ರೇಷ್ಮೆ ಉಪನಿರ್ದೇಶಕರು, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್	ರೇಷ್ಮೆ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು (ವಿಭಾಗ)
	ರೇಷ್ಮೆ ಉಪನಿರ್ದೇಶಕರು, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್	ರೇಷ್ಮೆ ಉಪನಿರ್ದೇಶಕರು, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್	ರೇಷ್ಮೆ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು (ವಿಭಾಗ)	
	ರೇಷ್ಮೆ ಉಪನಿರ್ದೇಶಕರು, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್	ರೇಷ್ಮೆ ಉಪನಿರ್ದೇಶಕರು, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್	ರೇಷ್ಮೆ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು (ವಿಭಾಗ)	
ಸಿ. 375	ರೇಷ್ಮೆ ಉಪನಿರ್ದೇಶಕರು, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್	ರೇಷ್ಮೆ ಉಪನಿರ್ದೇಶಕರು, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್	ರೇಷ್ಮೆ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು (ವಿಭಾಗ)	

31/7

ಎರಡನೇ ಹೆಕ್ಟೇರು ಹನಿ ನೀರಾವರಿ ಅಳವಡಿಕೆಗೆ ಸಹಾಯಧನ

ಸಿಡಿಪಿ ಯೋಜನೆಯಡಿ ಒಂದು ಹೆಕ್ಟೇರ್‌ಗೆ ಮಾತ್ರ ಹನಿ ನೀರಾವರಿ ಅಳವಡಿಸಲು ಅವಕಾಶ ಕಲ್ಪಿಸಿ ಕೊಳ್ಳಲು ಸಾಧ್ಯವಾಗಿದೆ. ಸಿಡಿಪಿ ಯೋಜನೆಯಡಿ ಹನಿನೀರಾವರಿ ಅಳವಡಿಕೆಗೆ ಸಹಾಯಧನ ಕಾರ್ಯಕ್ರಮದ ರೀತ್ಯಾ ಘಟಕ ದರ ಸಹಾಯಧನ ರೇಷ್ಮೆ ವರದಾನ ಯೋಜನೆಯಡಿಯಲ್ಲಿಯೂ ಅನ್ವಯವಾಗುತ್ತದೆ. ದೊಡ್ಡ ಪ್ರಮಾಣದಲ್ಲಿ ರೇಷ್ಮೆ ಕೃಷಿ ಕೈಗೊಳ್ಳ ಬಯಸುವವರಿಗೆ ಸೌಲಭ್ಯ ವಿಸ್ತರಿಸಿ, ಉತ್ಪಾದನೆ / ಉತ್ಪಾದಕತೆ ಹೆಚ್ಚಿಸಲು, 'ವರದಾನ' ಯೋಜನೆಯಡಿ ಎರಡನೇ ಹೆಕ್ಟೇರು ಹಿಪ್ಪುನೇರಳೆ ತೋಟಕ್ಕೆ ಹನಿ ನೀರಾವರಿ ಸೌಕರ್ಯ ಒದಗಿಸಲಾಗುತ್ತಿದೆ. ಒಂದು ಹೆಕ್ಟೇರ್‌ಗೆ ಹನಿ ನೀರಾವರಿ ಅಳವಡಿಸಲು ಘಟಕ ದರ ರೂ.50,000/- ಗಳನ್ನು ನಿಗದಿಪಡಿಸಿದ್ದು ಶೇಕಡ 75ರ ಸಹಾಯಧನ ರೂ.37500/- ಗಳನ್ನು ನೀಡಲಾಗುವುದು.

ಮೊದಲನೇ ಹೆಕ್ಟೇರಿಗೆ ಹನಿ ನೀರಾವರಿ ಸೌಲಭ್ಯವನ್ನು ಸಿ.ಡಿ.ಪಿಯಡಿ ಪಡೆದು ಕೊಂಡವರಿಗೆ ಮಾತ್ರ 'ವರದಾನ' ಯೋಜನೆಯ ಎರಡನೇ ಹೆಕ್ಟೇರಿಗೆ ಹನಿ ನೀರಾವರಿ ಸೌಲಭ್ಯ ಲಭ್ಯ.

ರೇಷ್ಮೆ ವರದಾನ ಯೋಜನೆಯಡಿ ಎರಡನೇ ಹೆಕ್ಟೇರಿಗೆ ಸಹಾಯಧನ ಮಂಜೂರು ಮಾಡಲು ಅನುಸರಿಸಬೇಕಾದ ನೀಡಿ ನಿರೂಪಣೆಗಳು.

1. ಫಲಾನುಭವಿಯು ವೃತ್ತಿಪರ ರೇಷ್ಮೆ ಬೆಳೆಗಾರರಾಗಿರಬೇಕು.
2. ಫಲಾನುಭವಿಯು ಒಂದು ಹೆಕ್ಟೇರ್ ಗಿಂತ ಹೆಚ್ಚು ಸ್ವಂತ ಹಿಪ್ಪುನೇರಳೆ ತೋಟ ಹೊಂದಿರಬೇಕು
3. ಸ್ವಂತ ನೀರಾವರಿ ಸೌಲಭ್ಯ ಹೊಂದಿರಬೇಕು ಪಹಣಿ ಪಡೆಯಬೇಕು.
4. ನೊಂದಾಯಿತ ರೇಷ್ಮೆ ಬೆಳೆಗಾರರಾಗಿರಬೇಕು.
5. ರೇಷ್ಮೆ ಬೆಳೆಗಾರರು, ಇಲಾಖೆಯು ಗುರುತಿಸಿರುವ ಸಂಸ್ಥೆಗಳಿಂದ ಎರಡನೇ ಹೆಕ್ಟೇರ್ ಹಿಪ್ಪುನೇರಳೆ ತೋಟಕ್ಕೆ ಹನಿ ನೀರಾವರಿ ಸೌಲಭ್ಯ ಅಳವಡಿಸಿಕೊಂಡಿರಬೇಕು. (ಕೆಟಲಿಟಕ್ ಅಭಿವೃದ್ಧಿ ಕಾರ್ಯಕ್ರಮದಲ್ಲಿ ಗುರುತಿಸಿರುವ ಸಂಸ್ಥೆಗಳೇ ಈ ಯೋಜನೆಯಲ್ಲಿಯೂ ಅನ್ವಯವಾಗುತ್ತವೆ).

 3/17

6. ಹನಿ ನೀರಾವರಿ ಘಟಕ ಅಳವಡಿಸಿಕೊಂಡಿರುವ ರೇಷ್ಮೆ ಬೆಳೆಗಾರರು ಸಹಾಯಧನ ಪಡೆಯಲು ನಿಗದಿತ ನಮೂನೆಯಲ್ಲಿ ಅರ್ಜಿ ಸಲ್ಲಿಸಬೇಕು.
7. ರೈತರು ಹನಿ ನೀರಾವರಿ ಅಳವಡಿಸಿಕೊಂಡ ನಂತರ ಮುಂದಿನ 5 ವರ್ಷಗಳವರೆಗೆ ಹನಿ ನೀರಾವರಿ ಘಟಕವನ್ನು ನಿರ್ವಹಿಸಿಕೊಂಡು ಹೋಗುವ ಬಗ್ಗೆ ರೂ.20/- ಗಳ ಛಾಪ ಕಾಗದದಲ್ಲಿ ಮುಚ್ಚಳಿಕೆ ಪಡೆಯಬೇಕು.
8. ಸಹಾಯಧನವನ್ನು ಮಂಜೂರು ಮಾಡುವ ಕೊಡಲು ಹನಿ ನೀರಾವರಿ ಘಟಕವು ತೃಪ್ತಿಕರವಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿರುವುದನ್ನು ಖಚಿತ ಪಡಿಸಿಕೊಳ್ಳಬೇಕು. ಸಂಬಂಧಿಸಿದ ತಾಂತ್ರಿಕ ಸೇವಾ ಕೇಂದ್ರದ, ರೇಷ್ಮೆ ಪ್ರದರ್ಶಕರು / ವಲಯಾಧಿಕಾರಿಗಳು, ರೇಷ್ಮೆ ವಿಸ್ತರಣಾಧಿಕಾರಿಯವರು ಮಹಜರು ಮಾಡಬೇಕು.
9. 'ಮಹಜರ್' ನಲ್ಲಿ ವಿಭಾಗೀಯ ರೇಷ್ಮೆ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು ಶಿಫಾರಸ್ಸು ಮಾಡಬೇಕು.
10. ಮಂಜೂರಾತಿ ಪ್ರಾಧಿಕಾರವು, ಪ್ರಸ್ತಾಪದ ಸಮಗ್ರ ಪರಿಶೀಲನೆ ಮಾಡಿ ನೀಡಿರುವ ನಮೂನೆಯಲ್ಲಿ ಚೆಕ್ ಲಿಸ್ಟ್ ಮಾಹಿತಿ ಗಮನಿಸಿ, ಕ್ರಮ ಕೈಗೊಳ್ಳುವುದು.
11. ರೇಷ್ಮೆ ಬೆಳೆಗಾರರಿಗೆ ಸಹಾಯಧನವನ್ನು ಅವರ ಬ್ಯಾಂಕ್ ಖಾತೆಗೆ / ಎಸಿಎಸ್ ಮೂಲಕ ಬೆಳೆಗಾರರಿಗೆ, ನೀಡುವುದು. ಬ್ಯಾಂಕ್/ಸಂಘ ಸಂಸ್ಥೆಗಳಿಂದ ಸಾಲ ಪಡೆದಿದ್ದಲ್ಲಿ ಸಹಾಯಧನವನ್ನು ಬ್ಯಾಂಕಿಗೆ ಜಮಾ ಮಾಡುವುದು.

ಸಹಾಯಧನ ಬಿಡುಗಡೆಗಾಗಿ ಸಂಬಂಧಪಟ್ಟ ರೇಷ್ಮೆ ವಿಸ್ತರಣಾಧಿಕಾರಿಯು / ರೇಷ್ಮೆ ಸಹಾಯಕ ನಿರ್ದೇಶಕರವರ ಮುಖಾಂತರ ರೇಷ್ಮೆ ಉಪನಿರ್ದೇಶಕರಿಗೆ ಸಹಾಯಧನ ಮಂಜೂರಾತಿಗಾಗಿ ಈ ಕೆಳಕಂಡ ದಾಖಲಾತಿಗಳೊಂದಿಗೆ ಪ್ರಸ್ತಾವನೆ ಸಲ್ಲಿಸಬೇಕು.

In this case on perusal of Ex.P-5 to Ex.P-12 it reveals that subsidy is given to 8 beneficiaries which is as follows:-

3/17

ಕ್ರ.ಸಂ	ಫಲಾನುಭವಿಗಳ ಹೆಸರು ಮತ್ತು ವಿಳಾಸ	ಸರ್ವೆ ನಂಬರ್	ಹಿಪ್ಪನೀರಳ ವಿಸ್ತೀರ್ಣ (ಎಕರೆಗಳಲ್ಲಿ)	ಸಹಾಯಧನ ಮೊತ್ತ	ಜ್ವರಾ (ಲಗತ್ತುಗಳು)
1	ಯು.ಶಿವಪ್ಪ ಬಿನ್ ಕೆ.ಹೆಚ್.ಉದ್ದಾಳಪ್ಪ ಕೋನಸಾಗರ	249/2	2.20	ರೂ.87838/-	ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳ ಬೆಳೆ ದೃಢೀಕರಣ ಪತ್ರ, ಪಹಣಿ & ಮಂಜೂರಾತಿ ಆದೇಶ ಪ್ರತಿ
2	ಸಣ್ಣನೀಲಪ್ಪ ಬಿನ್ ನಿಂಗಪ್ಪ ಕೋನಸಾಗರ	231/3 & 231/4ಎ	2.20	ರೂ.87838/-	ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳ ಬೆಳೆ ದೃಢೀಕರಣ ಪತ್ರ, ಪಹಣಿ & ಮಂಜೂರಾತಿ ಆದೇಶ ಪ್ರತಿ
3	ದೊಡ್ಡತಿಪ್ಪೇಸ್ವಾಮಿ ಬಿನ್ ಕೆ.ಸಣ್ಣ ತಿಪ್ಪೇಸ್ವಾಮಿ, ಕೋನಸಾಗರ	266	2.14	ರೂ.82567/-	ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳ ಬೆಳೆ ದೃಢೀಕರಣ ಪತ್ರ, ಪಹಣಿ & ಮಂಜೂರಾತಿ ಆದೇಶ ಪ್ರತಿ
4	ಸಣ್ಣತಿಪ್ಪೇಸ್ವಾಮಿ ಬಿನ್ ಸಣ್ಣಚನ್ನಪ್ಪ ಕೋನಸಾಗರ	265/2ಎಪಿ5 & 267/2ಎಪಿ 2	2.20	ರೂ.87838/-	ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳ ಬೆಳೆ ದೃಢೀಕರಣ ಪತ್ರ, ಪಹಣಿ & ಮಂಜೂರಾತಿ ಆದೇಶ ಪ್ರತಿ
5	ರೇಣುಕಮ್ಮ ಕೋಂ ಜಿ.ಮಹಂತೇಶ್ ಕೊಂಡ್ಲಹಳ್ಳಿ	25/7 & 25/8	2.16	ರೂ.84324/-	ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳ ಬೆಳೆ ದೃಢೀಕರಣ ಪತ್ರ, ಪಹಣಿ & ಮಂಜೂರಾತಿ ಆದೇಶ ಪ್ರತಿ
6	ತಿಪ್ಪೇಸ್ವಾಮಿ ಬಿನ್ ಹು.ಗಿರಿಯಪ್ಪ ಕೊಂಡ್ಲಹಳ್ಳಿ	25/1ಎ2	2.20	ರೂ.87838/-	ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳ ಬೆಳೆ ದೃಢೀಕರಣ ಪತ್ರ, ಪಹಣಿ & ಮಂಜೂರಾತಿ ಆದೇಶ ಪ್ರತಿ
7	ಬಾಪೂರಿನಾಯ್ಕ ಬಿನ್ ಭೀಮನಾಯ್ಕತಿಮ್ಮಣ್ಣ ಹಳ್ಳಿ	58/2ಬಿ2	2.00	ರೂ.70270/-	ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳ ಬೆಳೆ ದೃಢೀಕರಣ ಪತ್ರ, ಪಹಣಿ & ಮಂಜೂರಾತಿ ಆದೇಶ ಪ್ರತಿ
8	ಲಲಿತಬಾಯಿ ಬಿನ್ ಹರಿಶ್ಚಂದ್ರನಾಯ್ಕ ತಿಮ್ಮಣ್ಣನಹಳ್ಳಿ	113/ಪಿ2	2.20	ರೂ.87838/-	ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳ ಬೆಳೆ ದೃಢೀಕರಣ ಪತ್ರ, ಪಹಣಿ & ಮಂಜೂರಾತಿ ಆದೇಶ ಪ್ರತಿ

As per the CDP scheme the beneficiary who is having minimum 1 acre of land and maximum 1 hecter is entitled for subsidy.

31/7



On perusal of Ex.P-7 it is the file pertaining to grant of subsidy to the beneficiary Doddathipeswamy B.K. S/o Thipeswamy is having 4 acres 34 guntas (1.96 hectar) of mulberry farm in Sy.No.266/2 and it has been verified as per the RTC Crop Verification Certificate and orders of Joint Director. That the said Doddathipeswamy has been given subsidy under CDP Scheme for one hectar area to his mulberry farm as per guidelines of the department unit price for 1 hectar is Rs.50,000/- and subsidy of 75% i.e., Rs.35,700/- is given which is evident in ExD3. That in the year 2013-14 as per the Sericulture Vardana Scheme of Sericulture Department in Sy.No.266/2 out of 1.96 hectar excluding one hectar for the remaining 0.96 hectar mulberry farm which is above one hectar and less than two hectar the beneficiary is entitled for subsidy under Vardana Yojana Guidelines under order No.ತೋಇ.03.ರೇಕೃವಿ.2013, ಬೆಂಗಳೂರು ದಿ:10/12/2013 wherein he is entitled for subsidy 75% of Rs.97,598/- i.e., Rs.87,838/- has been ordered to be given under the head of account No.2851-00-107-38(059) Sericulture Vardana Scheme and as per this order subsidy has been disbursed.

The DGO has followed the above guidelines wherein it is stated that in order to get subsidy under Sericulture Vardana Scheme it is applicable only to those who have received subsidy for first hectar under Drip Irrigation under CDP Scheme and for the second hectar there should be Drip Irrigation facility as per the guidelines and it is mentioned in Sl.No.8 of the guidelines that if

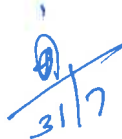
317

the Sericulture Farmers have newly installed Drip Irrigation then as per rules of CDP Scheme subsidy will be given by limiting only to 2 hectar and subsidy will be given under Vardhana Scheme as per the guidelines.

The Sericulture Development Commissioner and Director have passed order No.ಯೋಜನೆ/ಪಿ.ಎಸ್6/ರೇವಯೋ/ಘದನಿಅನು/06/2013-14, ದಿ:01/06/2013 for Sericulture Vardana Scheme which is as follows:

ಕ್ರ. ಸಂ.	ಯೋಜನೆಯ ವಿವರ	ಮಂಜೂರಾತಿ ನೀಡುವ ಪ್ರಾಧಿಕಾರ	ಮೇಲು ಸಹಿ ಮಾಡುವ ಪ್ರಾಧಿಕಾರ	ಹಣ ಸೆಳೆಯುವ ಪ್ರಾಧಿಕಾರ
1	2ನೇ ಹೆಕ್ಟೇರ್ ಹಿಪ್ಪುನೇರಳೆ ವ್ಯವಸಾಯ ಮಾಡುವ ರೈತರಿಗೆ ಸಹಾಯಧನ	ರೇಷ್ಮೆ ಉಪನಿರ್ದೇಶಕರು ಜಿಲ್ಲಾ ಪಂಚಾಯತ್	ರೇಷ್ಮೆ ಉಪನಿರ್ದೇಶಕರು ಜಿಲ್ಲಾ ಪಂಚಾಯತ್	ರೇಷ್ಮೆ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು (ವಿಭಾಗ)
2	2ನೇ ಹೆಕ್ಟೇರ್‌ಗೆ ಹನಿ ನೀರಾವರಿ ಅಳವಡಿಕೆಗೆ ಸಹಾಯಧನ *ಒಂದು ಎಕರೆಗಿಂತ ಮೇಲ್ಪಟ್ಟು	ರೇಷ್ಮೆ ಉಪನಿರ್ದೇಶಕರು ಜಿಲ್ಲಾ ಪಂಚಾಯತ್	ರೇಷ್ಮೆ ಉಪನಿರ್ದೇಶಕರು ಜಿಲ್ಲಾ ಪಂಚಾಯತ್	ರೇಷ್ಮೆ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು (ವಿಭಾಗ)
	*ಒಂದು ಎಕರೆ ಮತ್ತು ಅದಕ್ಕಿಂತ ಕಡಿಮೆ	ರೇಷ್ಮೆ ಉಪನಿರ್ದೇಶಕರು ಜಿಲ್ಲಾ ಪಂಚಾಯತ್	ರೇಷ್ಮೆ ಉಪನಿರ್ದೇಶಕರು ಜಿಲ್ಲಾ ಪಂಚಾಯತ್	ರೇಷ್ಮೆ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು (ವಿಭಾಗ)

In the instant case as per above guidelines as per Sl.No.2 the subsidy is given to beneficiary Doddathipeswamy B.K. S/o Thipeswamy who is having more than one hectar of mulberry farm and less that two hectars.

  
31/7

On perusal of Ex.P-9 it is the file pertaining to grant of subsidy to the beneficiary Smt.Renukamma W/o G.Mahantesh, Kondlahalli has been granted subsidy in the year 2013-14 under CDP Scheme for 0.96 hectar of mulberry farm which is Rs.84,324/-. That the said beneficiary is entitled for unit price of Rs.97,598/- for one hectar and 90% of the same comes to Rs.87,838/- and for 0.96 hectar Rs.84,324/- subsidy amount is been sanctioned by the authority to the beneficiary which has been disbursed to her. That in the guidelines unit price is fixed as per Rs.50,000/- pre hectar, but there is no condition that the beneficiary should possess one hectar mulberry farm. As such she has been granted subsidy for 0.96 hectar to the tune of Rs.84,324/- .

In the instant case as per CDP guidelines as per Sl.No.9 the subsidy is given to beneficiary Smt.Renukamma W/o G.Mahantesh, Kondlahalli who is having land to the minimum extent of 1 acre and within maximum extent of 1 hectar.

On perusal of Ex.P-11 it is the file pertaining to grant of subsidy to the beneficiary Bapurinayak S/o Bhimanna nayak Thimanahalli has been sanctioned subsidy of Rs.70,270/- for 0.8 hectar of mulberry farm for the year 2013-14 under ನೂತನಕೃಷ್ಣ ಶಕ್ತಿ (ವಿಶೇಷ ಘಟಕ ಯೋಜನೆ) and subsidy has been disbursed to him. That the unit price of Rs.97,598/- per hectar has been fixed and 90% of the said amount i.e., Rs.87,838/- has to be given as subsidy and

  
21/7



for 0.8 hectar the subsidy amount payable is Rs.70,270/- and as per the sanction order by the authority the said amount has been released to him. On perusal of the same it revelas that as per the orders of the Commissioner and Director of Sericulture department the above beneficiary is given subsidy under CDP scheme. The relevant order portion is extracted as follows:-

“ರೇಷ್ಮೆ ಕೃಷಿ ಅಭಿವೃದ್ಧಿ ಆಯುಕ್ತರು ಹಾಗೂ ರೇಷ್ಮೆ ಕೃಷಿ ನಿರ್ದೇಶಕರು, ಬೆಂಗಳೂರು ಇವರ ಉಲ್ಲೇಖ (1) ಮತ್ತು (2) ರಲ್ಲಿ 2013-14ನೇ ಸಾಲಿನಲ್ಲಿ ನೂತನ ಕರ್ತೃತ್ವ ಶಕ್ತಿ (ವಿಶೇಷ ಘಟಕ ಯೋಜನೆ) ಕಾರ್ಯಕ್ರಮದಡಿ ಹನಿ ನೀರಾವರಿ ಘಟಕವನ್ನು ಅಳವಡಿಸಿಕೊಂಡಿರುವ ರೇಷ್ಮೆ ಬೆಳೆಗಾರರಿಗೆ ಸಹಾಯಧನವನ್ನು ಒದಗಿಸಲು ಕಾರ್ಯಕ್ರಮವನ್ನು ನಿರೂಪಿಸಲಾಗಿದೆ. 2013-14ನೇ ಸಾಲಿನಲ್ಲಿ ಘಟಕ ದರವನ್ನು ಒಂದು ಹೆಕ್ಟೇರಿಗೆ ರೂ. 97598-00 ಗಳೆಂದು ಹಾಗೂ ಶೇ.90 ರಷ್ಟು ಸಹಾಯಧನ ರೂ. 87838-00 ಗಳಿಗೆ ನಿಗದಿಪಡಿಸಲಾಗಿದೆ. ಉಲ್ಲೇಖ (4) ರಲ್ಲಿ 2013-14ನೇ ಸಾಲಿಗೆ ಹನಿ ನೀರಾವರಿ ಘಟಕವನ್ನು ಅಳವಡಿಸಲು ಅರ್ಹ ಸಂಸ್ಥೆಗಳ ಪಟ್ಟಿಯು ರೇಷ್ಮೆ ಕೃಷಿ ಅಭಿವೃದ್ಧಿ ಆಯುಕ್ತರು ಹಾಗೂ ರೇಷ್ಮೆ ನಿರ್ದೇಶಕರು, ಬೆಂಗಳೂರು ಇವರಿಂದ ಅನುಮೋದಿಸಲ್ಪಟ್ಟಿರುತ್ತದೆ. ಉಲ್ಲೇಖ (1) ರ ಸಿಡಿಪಿ ಮಾರ್ಗಸೂಚಿ ಅನ್ವಯ ಅನುಷ್ಠಾನಗೊಳಿಸಲು ಆದೇಶ ನೀಡಲಾಗಿರುತ್ತದೆ.

In the instant case as per CDP guidelines as per Sl.No.9 the subsidy is given to beneficiary beneficiary Bapurinayak S/o Bhimanna nayak Thimanahalli who is having land to the minimum extent of 1 acre and within maximum extent of 1 hecter.

  
3/17

As per ExD1 to ExD3 the guidelines have been revised by the Government for providing subsidy to sericulture farmers in the drought area and areas where there is limited bore well as per the order No.ತೋಇ.03.ರೇಕೃವಿ.2013, ಬೆಂಗಳೂರು ದಿ:10/12/2013. The DGO has given the subsidy as per rules. Hence, the disciplinary authority has failed to prove the charges levelled against the DGO.

21. Thus, for the foregoing reasons, I hold that disciplinary authority has not proved that DGO while working as Assistant Director of Sericulture, Technical Service Centre, Challakere Taluk, Chitradurga District in 2013-14, has selected 3 beneficiaries i.e., 1) Doddathippeswamy S/o. K.Sanna Thippeswamy, 2) Renukamma W/o.G.Mahanthesh Kondlahalli, and 3) Bapoorinaika S/o. Bhimanaika Thimmannahalli who are not entitled for subsidy in respect of installing Drip Irrigation for cultivation of sericulture crop under CDP Scheme for the year 2013-14 as the beneficiaries did not own minimum one hectare i.e., 2.47 acres of sericulture crop extent and thereby DGO has committed dereliction of duty, acted in a manner unbecoming of a Government servant and not maintained absolute integrity besides, devotion to duty and committed misconduct as enumerated under Rule 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules 1966. Hence I answer this point Accordingly.

  
31/7

22. **Point No.2** :- For the aforesaid reasons, this Additional Registrar (Enquiries) proceeds to record the following.

### **FINDINGS**

The disciplinary authority has not proved the charges against the DGO.

Submitted to Hon'ble Upalokayukta for kind approval, and necessary action in the matter.

  
31/7/2023

(J.P. Archana)  
Additional Registrar (Enquiries-11),  
Karnataka Lokayukta,  
Bangalore.

### **ANNEXURES**

List of witnesses examined on behalf of the Disciplinary Authority:-

PW1:- Sri.Lakshmana Reddy  
PW2:- Sri.Syed Shabbir Ali

List of witnesses examined on behalf Defence:-

DW1:- Smt. K.P.Asha (DGO)

**List of documents marked on behalf of Disciplinary Authority:-**

Ex P1	Original Complaint
Ex P2	Original Form No.1 dated 05/05/2014

  
31/7

Ex P3	Original Form No.2 dated 05/05/2014
Ex P4	Original rejoinder of complainant.
Ex P5 to P12	Attested copies of files pertaining to the subsidy granted to 8 beneficiaries.
Ex P13	Attested copy of order of Commissioner and Director, Sericulture Department, Challakere dated 01/06/2013.
Ex P14	Attested copy of resolution passed by the Government of Karnataka with respect to installation of drip irrigation unit.
Ex P15	Attested copy of circular passed by Government of Karnataka dated 16/05/2013.
Ex P16	Attested copies of memos.
Ex P17 and P18	Attested copies of cash book and encashment register extract for the month of February 2014 and March 2014
Ex P19	Original Investigation Report dated 16/08/2019

**List of documents marked on behalf of Defence:-**

Ex D1	Certified copy of circular of Government of Karnataka dated 20/08/2008.
Ex D2	Certified copy of circulars issued by Commissioner, Department of Sericulture.
Ex D3	Certified copy of documents relating to release of subsidy to beneficiaries under CDP Scheme for the year 2012 and 2013.

  
(J.P. Archana)

Additional Registrar (Enquiries-11)  
Karnataka Lokayukta, Bangalore.